

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/5/KOB/2024
SECTION	SEC.241,242 C/ACT.
NAME OF PARTIES	ALLASSERI MOIDEENKUTTY & ANOTHER V/S BLUE LINE HOTELS PRIVATE LIMITED & 3 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	HARI KUMAR G NAIR, AKHIL SURESH, JACOB CHACKO, SAJITH V K.
RESPONDENTS ADVOCATE/ PROFESSIONAL	KARUNAKARAN & ASSOCIATES

01 April 2024

O R D E R

CAVEAT PTN./6/KOB/2023

List this matter for further consideration on **03.05.2024**.

CP(C/ACT)/5/KOB/2024

Learned Counsel, Mr. Akhil Suresh appears physically on behalf of the Petitioners. Learned Counsel, Mr. K V Krishnakumar appears physically on behalf of R1 & R3 and submits that they are in the process of filing the reply affidavit during the course of the day. Copy of the reply affidavit may also be served on the Counsel appearing for the Petitioners.

As regards R2 & R4, who are not served, fresh steps are required to be taken by the Petitioners to issue notice and copy of the Petition to R2 & R4 by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith a proof of service of notice served on R2 & R4.

(2)

Learned Counsel appearing on behalf of R1 & R3 submits across the bar that probably he may also get instructions from the clients, who have been arrayed as a party respondents 2 & 4 to cause appearance on their behalf. The Learned Counsel appearing for R1 & R3 is at liberty to file Vakalatnama on behalf of R2 & R4 also on or before the next date of hearing.

Petitioners are at liberty to file rejoinder if any before the adjourned date. Copy of the same may also be served on the Counsel appearing for the Respondents.

List this matter for further consideration on **03.05.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**